

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 129
(CAA)-38(PB)/2019

IN THE MATTER OF:

Motley Securities Pvt. Ltd. and
Premier Polyplast and Processors Ltd.

.... Applicant/petitioner

Order under Section 230 -232

Order delivered on 07.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

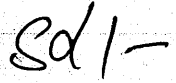
PRESENTS:

For the Applicant:	Ms. Rekha Mittal, CS
For the OL	Ms. Swati Koshal, Adv.
For The RD(NR)	Ms. Sonam Sharma, CP
For the ITD	Mr. Sanjay Kumar, Adv.

ORDER

There are no objections raised by the RD and OL. In respect of the Transferor Company No. 3 and Transferee Company, the Income Tax Department has also not raised any objections. Despite the time given, no status report with regard to rest of the companies has been filed by the Income Tax Department. Therefore, it is assumed that there are no objections as more than two months have passed.

Arguments heard. Order reserved.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)